

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 21.09.2020

CORAM

THE HONOURABLE Mr.JUSTICE **P.N.PRAKASH**

CrI.R.C.No.740 of 2020

K.Jagadeesh

Petitioner

...

Vs.

State represented by
The Inspector of Police
M1, PN Palayam Police Station
Coimbatore.
(Crime No.619/2020)

Respondent

Criminal Revision Petition filed under Section 397 and 401 of Cr,P.C.,
praying to call for the records in connection with the order passed by the
learned Magistrate No.V, Coimbatore in CMP.No.2330/2020 dated
12.08.2020 and the same be set aside and consequently direct the respondent
police to return the properties viz., 1.Gold Flake Light Cigarette (68
bundles); 2. Gold Flake Kings Cigarette (146 bundles); 3. Gold Flake Filter
Cigarette (47 bundles); 4. Mini Gold Cigarette (12 bundles) and 5. Beedi
bundles (20 packets) to the petitioner custody.

For Petitioner : Mr.T.Arul

For Respondent : Mrs.P.Kritika Kamal
Govt. Advocate (CrI. Side)

ORDER

Today, this case is posted under the caption “ for Reporting Compliance “ and same is taken up through video conferencing.

2. This Court, vide order dated 11.09.2020, has disposed of this revision, with a direction to the Judicial Magistrate No.V, Coimbatore and the respondent-police to immediately hand over the seized consignment to the petitioner, on being properly identified.

3. When the matter is taken up for hearing, the learned counsel appearing for the petitioner and the learned Government Advocate (Criminal Side) submitted that the order of this Court dated 11.09.2020 in Crl.RC.No.740 of 2020, has been complied with and the cigarettes have been handed over to the petitioner. The same is recorded.

WEB COPY

21.09.2020

ds

P.N.PRAKASH, J.

ds

To

1. The Inspector of Police
M1, PN Palayam Police Station
Coimbatore.
- 2.The Judicial Magistrate No.V
Coimbatore.
3. The Public Prosecutor,
Madras High Court,
Chennai – 600 104.



Crl.R.C.No.740 of 2020

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